

National Company Law Tribunal

Allahabad Bench

CP No. (IB) 15/ALD/2018

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF ALLAHABAD BENCH  
OF THE NATIONAL COMPANY LAW TRIBUNAL ON 31.01.2018

NAME OF THE COMPANY: AF Consult India Pvt. Ltd v/s West Kameng  
SECTION OF THE COMPANIES ACT: 9 of I & B Code, 2016. Energy Pvt. Ltd.

<u>Sl. NO.</u>	<u>Name</u>	<u>Designation</u>	<u>Representation</u>	<u>Signature</u>
<u>1.</u>	Ankit Kr Singh	PCS	Operational Creditor	Ankit
<u>2.</u>				

**C.P. No. (IB) 15/ALD/2018**

Sri Ankit Kumar Singh, PCS for the petitioner- Operational Creditor.

The present case is filed as a fresh case under section 9 of the I & B Code. The Registry of this Tribunal is directed to make scrutiny of the same and to furnish its report.

Further a formal notice be issued to the Corporate Debtor Company, inviting their objection/ comments, if any, to the present petition.

The petitioner is also at liberty to communicate a copy of this order to the Corporate Debtor Company.

The matter to be listed on 22<sup>nd</sup> February, 2018.

Date: 31/01/2018

Typed by  
Jyoti  
(Stenographer)

— Sd —

H.P. Chaturvedi,  
Member(Judicial)